
(2022) 06 P&H CK 0002

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 13139 Of 2022

Gurpreet Kaur

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 02-06-2022

Acts Referred:

Citation : (2022) 06 P&H CK 0002

Hon'ble Judges : Anupinder Singh Grewal, J

Bench : Single Bench

Advocate : Harchand Singh Batth

Final Decision : Disposed Of

Judgement

Anupinder Singh Grewal, J

Learned counsel for the petitioner submits that as the petitioner has been transferred to another district, she has been placed at the bottom of the seniority list although in the cases of couples, the instructions have been issued by the respondents that the seniority would not be effected. He further contends that the petitioner has sent a representation dated 23.04.2022 (Annexure P-4) in this regard to the respondents, but no action has been taken thereon. He also contends that respondent No.4 may be directed to consider and decide her representation in a time bound manner.

Issue notice to the respondents.

At the asking of the Court, Mr. T.P.S. Chawla, DAG, Punjab, accepts notice on behalf of the respondents.

Heard.

Without expressing any opinion on the merits of the case, the petition is disposed of with a direction to respondent No.3 to consider and decide the representation dated 23.04.2022 (Annexure P-4) in accordance with law within a period of four

months from the receipt of certified copy of this order.